

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/220/2017
Date of Order : 12-06-2018

Between :

P.VenkateswaraRao S/o P.Basava Punnaiah,
Aged about 61 years, Occ : Deputy Chief Signal and
Telecommunication Engineer (Retd.) S.C.Railway,
R/o 2-17-127/84, Raghavendranagar Colony,
Uppal, Hyderabd, Telangana State.Applicant

AND

1. Union of India,
Represented by the Secretary,
Railway Board,
Ministry of Railways,
Rail Bhavan, New Delhi.
2. The General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
3. The Chief Signal and Telecommunication Engineer,
South Central Railway, Rail Nilayam,
Secunderabad. ...Respondents

Counsel for the Applicant: Mr.M.C.Jacob
Counsel for the Respondents : Mr.D.Madhava Reddy, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS.MINNIE MATHEW,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr. M. C. Jacob, learned counsel appearing for the applicant and Mr.D.Madhava Reddy, learned Standing Counsel for Respondents.

2. Learned counsel for the applicant submits that the relief prayed for in the OA is granted and thus the matter has become infructuous. Therefore he seeks permission to withdraw the OA. Accordingly the OA is dismissed as withdrawn.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 12th June, 2018.
Dictated in Open Court.

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